



**THE TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH LEGISLATIVE ASSEMBLY**

**SECOND SESSION- FIRST MEETING
(From the 21st January, 1981 to the 12th February, 1981)**

RESUME OF BUSINESS

**LEGISLATIVE ASSEMBLY DEPARTMENT
Fort St. George, Madras-600 009**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its first Meeting in Second Session of the Seventh Legislative Assembly held from 21st January, 1981 to 12th February, 1981.

Madras-9
17th March 1981

G.M.ALAGARSWAMY
Secretary

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**THE TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH ASSEMBLY-SECOND SESSION-FIRST MEETING**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 21ST JANUARY, 1981 TO 12TH FEBRUARY, 1981.**

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I. PROROGATION

The first Session of the Seventh Tamil Nadu Legislative Assembly was prorogued with effect from 27-8-1980.

II. SUMMONS

Summons for the First meeting of the Second Session of the Seventh Legislative Assembly were issued to the Members on the 12th December, 1980. in G.O. Ms.No.216 Legislative Assembly Department 12-12-1980.

III. DURATION OF THE SESSION

The first meeting of the Second Session of the Seventh Legislative Assembly commenced on the 21st January, 1981 was adjourned on the 12th February, 1981 to meet again on the 26th February, 1981.

IV. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 17 days during the period from 21st January, 1981, on the following dates:-

22nd January, 1981 to 24th January, 1981; 27th January, 1981 to 31st January, 1981; February, 1981; 4th February 1981 to 7th February, 1981 and 9th February 1981 to 12th, 2nd February 1981.

It also met in the evening for two days on the following dates:-

27th January, 1981 and 12th February, 1981.

In terms of hours, it is sat for 72 hours and 5 minutes.

V. CONDOLENCE RESOLUTIONS

On the 22nd January 1981 the Hon. Leader of the House (Minister for Finance) moved the following Condolence Resolutions, viz.

(1) இராமநாதபுரம் மாவட்டம், திருப்பத்தூர் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பெற்று இப்பேரவையில் காங்கிரஸ் (இ) கட்சி உறுப்பினராக இருந்தவரும், இனிய பண்பும், உள்ளமும், செயல்திறனும் கொண்டவருமான திரு.வி.வால்மீகி அவர்கள் 28/12/1980 ஆம் தேதியன்று மறைந்தமை குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது.

2) விஷ்ணுராம் மேதி அவர்கள் இம்மாநிலத்தில் 1958 முதல் 1964 வரையில் ஆளுநராகப் பணியாற்றியவர், 1958 முதல் 1964 வரையில் ஆளுநராகப் பணியாற்றியவர். 1908-ஆம் ஆண்டு பிறந்தார். 1950-ஆம் ஆண்டு முதல் அஸ்ஸாம் மாநிலத்தின் முதல்வராகப் பணியாற்றினார். 1957-ல் அப்பதவியிலிருந்து விலகி பின் தமிழக ஆளுநர் பணி ஏற்றார். இவர் தனது 93-ஆம் வயதில் நேற்று இயற்கை எய்தினார். அவர் இம்மாநிலத்தில் ஆளுநராக இருந்தபோது நல்ல பணியை ஆற்றினார். எளிய வாழ்க்கையாலும் உயர்ந்த உள்ளத்தாலும், நம் எல்லோரையும் கவர்ந்தவர்.

அவரது மறைவால் வருந்தும் அவரது குடும்பத்தினருக்கு எனது சார்பிலும், இப்பேரவையின் சார்பிலும், ஆழ்ந்த பாவையும், இரங்கலையும் தெரிவித்துக் கொள்கிறேன்.

The above resolutions were passed Nem con and thereafter the House adjourned on that day as a mark of respect to the deceased.

VI. OBITUARY REFERENCES

The Chair made reference to the demise of the following Ex.M.L.As. during the period.

Serial number (1)	Name (2)	Constituency (3)	Period in which served as member (4)	Date of demise. (5)	Date on which reference was made in the House. (6)
1.	Thiru.K.M. Rajagopal	Uthiramerur	1967-1971 and 1971-1976	15th August 1980	22nd January 1981
2.	Thiru V.M. Ramaswamy Mudaliar	Velur-General Rural	1937-1939 and 1946-1952	23rd August 1980	22nd January 1981
3.	Thiru.A.G. Balakrishnan	Vanur(Sc)	1962-1967 and 1967-1970	9th September 1980	22nd January 1981
4.	Thiru R.E. Chandran Jayapaul	Thyagaraya Nagar	1977-1980	26th September 1980.	22nd January 1981.
5.	Thiru K.R. Sambandam	Mayuram General and Porayar	1952-1957 and 1962-1967	22nd October 1980	22nd January 1981
6.	Thiru. M.S. Mani	Tiruchirappalli –I	1962-1967 and 1967-1970	29th November 1980	22nd January 1981
7.	Thiru S.Swayam Prakasam	Papanasam	1962-1957	18th January 1981	22nd January 1981
8.	Thiru Haji M.M. Peer Mohamed	Melappalayam	1967-1970	22nd January 1981	23rd January 1981
9.	Thiru Kotti Reddy	Cuddappah - General Rural.	1937-1939, 1946-1952 and 1952 to 1-10-1953.	27th January 1981	30th January 1981
10.	Thiru C. Srinivasan	Paramakudi	1962-1967	13th August 1980	7th February 1981

Obituary Reference was also made by the Hon. Speaker in the House on 11th February 1981 and also adjourned the House for half an hour thereafter as a mark of respect to the persons who lost their lives in a major Train accident near Vaniyambadi, North Arcot District in the early hours of 11th February 1981.

VII. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREUPON

Thiru Sadiq Ali, Governor of Tamil Nadu address' the members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras at 11-00 a.m. on Wednesday, the 21st January 1981.

The motion of Thanks to the Governor's Address was moved by Thiru G. Viswanathan and seconded by Thiru V.V. Swaminathan on 23rd January 1981.

The discussion on the motion took place in the Assembly for eight days viz., 23rd, 24th, 27th, 28th, 29th, 30th January 1981 and 4th and 5th February 1981. Sixty-three members took part in the discussion. The Hon. Chief Minister replied to the debate on the 4th and 5th February 1981.

Seventy four amendments to the motion were received of which eight amendments were actually moved in the House on 27th January 1981. At the end of discussion on the motion, all the amendments were by leave of the House withdrawn on 5th February 1981 except the amendments given by Thiruvalargal P.S. Thiruvengadam, J.S. Raju and S. Balan which were put to vote and declared lost and the original Motion of Thanks to the Governor's Address was adopted on the 5th February 1981.

VIII. PANEL OF CHAIRMEN

On the 23rd January 1981, Hon. Speaker announced the Panel of Chairmen for the Second Session of the Seventh Tamil Nadu Legislative Assembly.

1. Thiru V.V. Swaminathan.
2. Thiru J.S. Raju.
3. Thiru N.S.V. Chitthan.
4. Thiru S. Sivasamy.

IX. QUESTIONS

Two hundred and Seventy six starred questions and six short notice questions were answered on the floor of the House. Answers to three hundred and fifty unstarred questions were placed on the Table of the House.

**X. STATEMENTS MADE BY MINISTERS UNDER RULE 106 OF THE
TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

Serial number	Date on which statement was made in the House.	Minister who made the statement.	Subject matter.
1.	27th January 1981.	Hon. Minister for Finance	In regard to the payment of pension for Freedom Fighters,
2.	10th February 1981.	Hon. Minister for Revenue	In regard to the Drought Relief Measures.

XI. ADJOURNMENT MOTIONS

The following notices of Motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld the consent to raise the same after hearing both Members and Hon. Ministers concerned.

Serial number (1)	Date (2)	Name of the members (3)	Subject (4)
1.	2nd February 1981.	Thiruvallargal R. Umanath, P. Nedumaran. R. Sundaramurthy, S. Andi Thevar, N. Sundararaj S. Ramalingam, M. Appadurai S. Sivasami, M. Arumugam S. Alagarsamy, R. Karuppaiah, P. Uthirapathi, T.K. Nallappan N.S.V. Chitthan, P. Easwaramoorthy alias Soranam, N. Varadarajan, R. Krishnan and D. Moni.	Agitation by the staff of Annamalai University.
2.	7th February 1981	Thiruvallargal K.M. Thangamani, P. Thangavelu, N. Sundararaj, P. Easwaramoorthy alias Soranam and N.S.V. Chitthan.	Death of one Thiru R. Srinivasan, B.Com. (First year) student in Kumbakonam Government Arts College for Men.

Serial number (1)	Date . (2)	Name of the members. (3)	Subject. (4)
3.	9th February 1981	Thiruvallargal S. Alagarsamy, R. Karuppaiah, M. Arumugam, T.K. Nallappan, S. Sivasamy, Dr. K. Sourirajan, N.S.V. Chitthan, P. Ponnurangam, D. Purushothaman, A. Rahmankhan and P. Easwaramoorthy alias Soranam.	Death of one Thiru Nithianandam in T. Nagar - Pondy Bazaar Police Station.
4.	10th February 1981.	Thiruvallargal K.R. Sundaram and N. Varadarajan	Death of a youngster under lock-up in Kalavai Police Station, in Arcot Taluk, North Arcot District.

**XII. CALL ATTENTION NOTIECES UNDER RULE 54 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

Sixteen statements were made on the floor of the House by the Hon. Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance:-

<i>Serial number</i>	<i>Date on which the statement was made</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
1.	29th January, 1981.	Thiruvallargal R. Umanath P. Easwaramoorthy alias Soranam R. Krishnan R. Thamaraiikkani S. Alagarsamy R. Karuppaiah P. Uthirapathi S. Sivasamy and S. Andi Thevar	Hon. Minister for Co-operation and Law.	The hurdle caused to the decision of the Government of Tamil Nadu to conduct all the proceedings in the Courts in Tamil, due to the appointment of the Chief Justice of the Madras High Court who does not know Tamil in spite of the objection made by the Chief Minister of Tamil Nadu and the tense situation prevailing among the public in Tamil Nadu.
2.	31st January, 1981.	Thiruvallargal L. Elayaperumal J. J. Hemachandran D. Moni P. Ponnurangam N. Sundararaj S. Ratnaraj P. Easwaramoorthy alias Soranam.	Hon. Minister for Finance.	The death of A.J. Raj in Kulasekaram Police Station in Kanyakumari District during the night on 18th January, 1981".

<i>Serial number</i>	<i>Date of the Member who called the attention of the Minister.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
3	31st January, 1981	Thiruvallargal S. Sivasamy R. Thamaraiikkani	Hon. Minister for Local Administration	Suspension of construction work of the Pamban Bridge for the past one year.
4.	2nd February, 1981	Thiru S. Sivasamy	Hon. Minister for Finance.	The clash that took place near Valinokkam in Ramanathapuram District between the fishermen belonging to Ramanathapuram area and Taiwan.
5.	4th February, 1981	Thiruvallargal S. Alagarsamy P. Uthirapathy A.T. Karuppaiah Durai Murugan.	Hon. Minister for Finance.	The tense situation prevailing among the paddy grower due to the announcement of the Government of Tamil Nadu in regard to the imposition of levy on paddy procurement.
6.	4th February, 1981	Thiruvallargal R. Karuppaiah N.S.V. Chitthan O. Subramanian K.Sundararajan K. Ramani R. Krishnan & D. Moni	Hon. Minister for finance.	The restlessness prevailing among the public due to non-availability ² of rice in Trichy market and other places due to the policy decision taken by the Government to impose levy.
7.	5th February, 1981	Thiruvallargal R. Karuppaiah P. Uthrapathi T.K. Nallappan S. Sivasamy.	Hon. Minister for Finance.	Death of a Fisherman belonging to Tamil Nadu due to the attack by Sri Lanka Navy men on Tamil Nadu Fishermen who were fishing near Katcha Theevu.

<i>Serial number</i>	<i>Date of the Member who called the attention of the Minister.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
8.	5th February, 1981	Thiru R. Thamaraikkani	Hon. Minister for Social Welfare.	The necessity to eradicate enterotoxantia' which caused the death of hundreds of sheep in Sundarapandian Village in Thiruvilliputhur Assembly Constituency.
9.	6th February, 1981	Thiru D. Venugopal	Hon. Minister for Labour.	Acute drinking water scarcity prevailing in Thanipadi Village in Thandarambattu Assembly Constituency.
10.	6th February, 1981	Thiru N. Kittappa	Hon. Minister for Labour.	Necessity to lift the ban on payment of second installment of house building advance to the Government servant's for whom house building advances have already been sanctioned.
11.	7th February, 1981	Thiruvalargal L. Elayaperumal K.M. Thangamani S.Sivaraman O. Subramanian.	Hon. Minister for Information and Religious Endowments.	Construction of a Cinema theatre against the orders of the Government near the Government High School in Ulundurpet in South Arcot District affecting the studies of the students of the School.
12.	7th February, 1981	Thiru R. Thamaraikkani	Hon. Minister for Health.	Death of 21 persons due to outbreak of cholera in Maharajapuram Mamsapuram, and K. Pudur areas in Thiruvilliputhur Constituency in Ramanathapuram District.

<i>Serial number</i>	<i>Date of the Member who called the attention of the Minister.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
13.	7th February, 1981	Thiruvalargal M. Arumugam M. Appadurai.	Hon. Minister for Electricity.	"Alleged Murder of a Police Officer while intercepting a car carrying arrack in Annur Mettupalayam Road in Coimbatore district."
14.	9th February , 1981	Thiruvalargal R. Manimaran R. Thamaraiikkani.	Hon. Minister for Labour.	"The closure of powerloom facitories by the factory owners without any prior notice in Vellakoil constituency resulting in unemployment of about 4,000 workers".
15.	10th February, 1981	Thiru P. Ponnurangam	Hon. Minister for Finance.	"The need to provide relief measures for the fishermen who sustained loss of their fishing equipment materials in Tirumalai Nagar, Karimanal Panchayat in Chengalpattu District due to a clash".
16.	10th February, 1981	Thiruvalargal P. Easwaramoorthy alias Soranam. K.R.Sundaram K. Krishnan N.A. Poongavanam.	Hon. Minister for Social Welfare.	"Death of livestock in Katpadi, Gudiyatham areas in North Arcot District due to outbreak of some epiderate disease."

XIII. FINANCIAL BUSINESS

The first Supplementary Statement of Expenditure for the year 1980-81 was presented by Hon. Dr. V.R. Nedunchezian, Minister for Finance on the 27th January, 1981. On the 6th February, 1981 discussion took place thereon and the House voted the demands in full and the grants were made.

The Appropriation Bill relating to the first Supplementary Statement of Expenditure for the year 1980-81 was introduced on the 6th February, 1981 itself and it was considered and passed on the 12th February 1981.

XIV. LEGISLATIVE BUSINESS

During the period 20 Bills were introduced of which 5 Bills were considered and passed. The details of Bills which were considered and passed are as follows:-

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing.</i>
(1)	(2)	(3)	(4)
1	The Tamil Nadu Sales Tax Laws (Amendment and Repeal) Bill 1981 (L.A. Bill No. 1 of 1981)	27th January 1981	
2	The Tamil Nadu Entertainment Tax (Amendment) Bill, 1981 (L.A. Bill No. 2 of 1981)	27th January 1981	
3	The Public Works (Extension of Limitation) Tamil Nadu Amendment Bill, 1981 (L.A. Bill No.3 of 1981)	27th January 1981	12th January 1981
4	The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses Bill, 1981 (L.A. Bill No. 4 of 1981).	28th January 1981	
5	The Tamil Nadu Revenue Recovery (Amendment) Bill 1981 (L.A. Bill No.5 of 1981)	28th January 1981	
6	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Bill 1981 (L.A. Bill No.6 of 1981)	28th January 1981	
7	The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants Arrears of Rent Relief (Amendment) Bill 1981 (L.A. Bill No.7 of 1981)	28th January 1981	
8	The Tamil Nadu Debt Relief (Amendment) Bill, 1981 (L.A. Bill No.8 of 1981)	28th January 1981	12th February 1981

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date Consideration and Passing.</i>
(1)	(2)	(3)	(4)
9	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill 1981, (L.A. Bill No.9 of 1981)	28th January 1981	
10	The Registration (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No.10 of 1981).	29th January 1981	
11	The Tamil Nadu Prevention of Incitement to Refuse or Defer Payment of Tax, 1981 (L.A. Bill No.11 of 1981)	29th January,	7th February 1981
12	The Tamil Nadu Abolition of Posts of Part-time Village Officers Bill, 1981 (L.A. Bill No.12 of 1981).	29th January 1981.	
13	The Tamil Nadu Payment of Subsistence Allowance Bill, 1981 (L.A. Bill No.13 of 1981). (Amendment) Bill, 1981	29th January 1981.	
14	The Tamil Nadu Cattle Disease (Amendment) Bill, 1981 (L.A. Bill No.14 of 1981).	31st January 1981	
15	The Tamil Nadu State Housing Board (Amendment) Bill, 1981 (L.A. Bill No.15 of 1981).	5th February 1981.	
16	The Tamil Nadu Registration of Veterinary Practitioners (Amendment) Bill 1981 L.A. Bill No.16 of 1981).	5th February 1981	
17	The Tamil Nadu Agricultural Produce Markets (Amendment) Bill 1981 (L.A. Bill No.17 of 1981).	6th February 1981	
18	The Tamil Nadu Appropriation Bill No.1981 (L.A. Bill No.18 of 1981).	6th February 1981.	12th February 1981.
19	The Pachaiyappa's Trust (Taking over of Management) Bill, 1981 (L.A. Bill No.19 of 1981).	9th February 1981	12th February 1981.
20	The Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No.20 of 1981).	12th February 1981.	

XV. MOTIONS UNDER RULE 181 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

1. On 7th February, 1981 Thiru K.P. Palaniappan moved the following Motion under Rule 181 of the Tamil Nadu Legislative Assembly Rules:

"that this House disapproves the Tamil Nadu Prevention of Incitement to Refuse or Defer Payment of Tax Ordinance, 1980 (Tamil Nadu Ordinance No.9 of 1980) promulgated by the Governor on 10th November 1980".

The Motion was deemed to have been withdrawn as the Member was not in his seat.

2. On 7th February, 1981 Thiru S. Alagarsamy moved the following Motion under Rule 181 of the Tamil Nadu Legislative Assembly Rules:

"that this House disapproves the Tamil Nadu Prevention of Incitement to Refuse of Defer Payment of Tax (Amendment) Ordinance, 1981 (Tamil Nadu Ordinance No.1 of 1981), promulgated by the Governor on 3rd January 1981".

The Motion was put to vote and declared lost.

3. on 12th January, 1981 Thiru A. Rahman Khan moved the following Motion under Rule 181 of the Tamil Nadu Legislative Assembly Rules:

"that this House disapproves the Tamil Nadu Debt Relief (Amendment) Ordinance, 1980 (Tamil Nadu Ordinance No.11 of 1980), promulgated by the Governor on 20th November, 1980".

The Motion was put to vote and declared lost.

XVI. GOVERNMENT MOTIONS

1. On the 24th January, 1981, Hon. the Leader of the House (Minister for Finance) moved the following Motions:-

"Those with reference to Rule 210 (3) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect one Member to fill one vacancy caused due to the demise of Thiru V. Valmigi in the Committee on Estimates for the year 1980-81".

The Motion was put and carried.

2. On the 24th January, 1981, Hon. Minister for Agriculture moved the following motion:-

- (i) "Whereas the following Members,
1. Thiru S. Ramalingam
 2. Thiru R.C. Subramaniam
 3. Thiru K.P. Kathamuthu

were elected by the Legislative Assembly under clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959), as Members of the Tamil Nadu Land Improvement Board to fill the vacancies in the office of the Members of the Board, reconstituted by the Government in their Order Ms. No.1638, Agriculture, dated 20th August 1979.

And whereas the term of office of the Members, referred to in clause (f) of sub-section (2) of the said section, ceased on the 17th February, 1980 consequent on the dissolution of the Legislative Assembly.

Now, therefore, in pursuance of clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Act, 1959 (Tamil Nadu Act 31 of 1959) this House do proceed on a date to be fixed by the Hon. Speaker to elect three Members of the Legislative Assembly to be the Members of the said Board."

(ii) "That in pursuance of clause (h), under the heading 'Class II-Other Members, of sub-section (2) of Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), this Assembly do proceed, on a date to be fixed by the Honourable Speaker, to elect one Member to the Board of Management of the Tamil Nadu Agricultural University to fill up the vacancy caused since Thiru A. M. Paramasivam, former M.L.A. ceased to be the Member of the Board of Management from the date of the State Assembly was dissolved."

All the above motions were put and carried.

3. On the 12th February, 1981, Hon. Thiru S. Ramachandran, Minister for Electricity moved that the House be adjourned to meet again at 11-00 a.m. on the 26th February, 1981.

The motion was put and carried.

XVII. MOTION DISAPPROVING THE POLICY OF THE MINISTRY

On the 28th January, 1981, the Hon. Speaker announced in the House notices of motions disapproving the Labour Policy of the Government given by the following Members under Rule 77 (1) of the Tamil Nadu Legislative Assembly Rules:-

Thiru R. Umanath.
 Thiru K Ramani.
 Thiru R. Karuppaiah.
 Thiru M. Arumugam.
 Thiru P. Nedumaran
 Thiru K. Paramali.
 Thirumathi A.S. Ponnammal
 Thiru S. Andi Thevar and
 Thiru Durai Murugan

Hon. Speaker also announced that the notice of motion given by Thiru R. Umanath which was received first would be taken into consideration and requested the members who were in favour of leave being granted to rise in their places. As more than 24 Members stood up in favour of, the motion of Thiru R. Umanath which was given first. Hon. Speaker announced that leave had been granted. Hon. Speaker also announced that the motion given by Thiru R. Umanath would be taken for discussion in the first instance and his decisions in respect that motion would be announced after the decision of the motion of Thiru R. Umanath. Thiru R. Umanath moved his motion on the 9th February, 1981. The discussion on the above motion took place on the 9th, the 10th and the 12th February, 1981. Eleven Members took part in the discussion and the Hon. Minister for Labour replied to the debate on the 12th February 1981.

The above motion was put to Vote on the 12th February, 1981 and the House divided as follows:-

Ayes.....57

Noes.....130

Neutrals.....19

The above motion was declared lost.

XVIII. PRIVILEGE MATTERS

(1) On the 29th January, 1981, Thiru N. Sundararaj raised a matter of privilege in regard to the alleged prevention of and attack on Thiru V. Rajasekaran, M.L.A. by the Police on 14th October 1980 while he was proceeding to meet the concerned authorities to report about the devastation of huts in his Constituency, Radhakrishnan Nagar due to sea erosion. Hon. Speaker, after hearing the Hon. Minister for Rural Industries thereon, reserved his ruling.

(2) On the 29th January, 1981, Thiru A. Rahmankhan raised a matter of privilege against the Hon. Minister for Information and Religious Endowments in regard to the details given by way of personal explanation in the House by the Hon. Minister to his allegation on Red Sanders on 27th January 1981 is contrary to the facts. Hon. Speaker after hearing Hon. Minister for Information and Religious Endowments reserved his ruling.

On the 7th February, 1971, Hon. Speaker ruled that there was do prima facie case involved in the matter of privilege referred to above.

(3) On the 4th February, 1981, Dr. K. Samarasam raised a matter of privilege against. Thiru A. Rahmankhan in regard to certain allegation made by him on the export of Red sanders while participating in the discussion on the Motion of Thanks to Governor's Address. Hon. Speaker, after hearing Thiru A. Rahmankhan reserved his ruling.

(4) On the 7th February, 1981, Thiru K. Anbhazhagan, Deputy Leader of the Opposition raised a matter of privilege against Hon. Minister for local Administration in regard to a press release issued from his office and thereby misuse of the official machinery for accusing and attempting to divide the opposition Members as well as to bring down the dignity of the house, Hon. Speaker, after hearing the Hon. Minister for Local Administration reserved his ruling.

(5) On the 10th February, 1981, Thiru V. Rajasekaran raised a matter of privilege that the statement given by Hon. Minister for Rural Industries in regard to the privilege matter raised by Thiru N. Sundararaj on 29th January, 1981 on the alleged prevention of and attack on him (Thiru V. Rajasekaran) contains wrong information and with the intention to cast aspersion on him. Hon. Speaker, after hearing the Hon. Leader of the House reserved his ruling.

XIX. 1. ELECTION TO THE TAMIL NADU LAND IMPROVEMENT BOARD

On the 31st January, 1981, Hon. Speaker announced to the House that Thiruvalargal P.M. Thangavel Raj, S. Ramalingam and K.R. Ganapathy were elected to the Tamil Nadu Land Improvement Board with reference to his announcement on the 24th January, 1981.

2. ELECTION TO THE BOARD OF MANAGEMENT OF THE TAMIL NADU AGRICULTURAL UNIVERSITY

On the 31st January, 1981, Hon. Speaker announced to the House that Thiru K. Kuppusamy was elected to the Board of Management of the Tamil Nadu Agricultural University with reference to his announcement on the 24th January, 1981.

3. ELECTION TO FILL UP A VACANCY IN THE COMMITTEE ON ESTIMATES FOR 1980-81

In the 31st January, 1981, Hon. Speaker announced to the House that Thiru L. Elayaperumal was elected as member to the Committee on Estimates for 1980-81 against the vacancy caused by the demise of Thiru V. Valmigi with reference to his announcement on the 24th January, 1981.

4. ELECETION TO SENATE OF THE MADRAS UNIVERSITY

On the 5th February, 1981, Hon. Speaker announced to the House that Thiruvalargal Durai Murugan, C. Palanimuthu, A.C. Shanmugam S. Jegathratchagan, K. Balasubramaniam and K.P. Ramalingam have been elected to the Senate of the Madras University with reference to his announcement on the 28th January, 1981.

5. ELECTION TO SENATE OF THE ANNAMALAI UNIVERSITY

On the 5th February, 1981, Hon. Speaker announced that Thiruvallargal N. Ramachandran, A. Chinnadurai and K.M. Thangamani were elected to the senate of the Annamalai University with reference to his announcement on 28th January, 1981.

XX. PRESENTATION OF COMMITTEE REPORTS

Name of the Report. (1)	Date of presentation. (2)
1 First Report of the Committee on Public Accounts.	31st January, 1981.
2 Second Report of the Committee on Public Accounts.	5th February, 1981.
3 First Report of the Committee on Public Undertakings.	7th February, 1981.
4 Third Report of the Committee on Public Accounts.	12th February, 1981.
5 Fourth Report of the Committee on Public Accounts.	12th February, 1981.
6 Fifth Report of the Committee on Public Accounts.	12th February, 1981.
7 Sixth Report of the Committee on Public Accounts.	Do.
8 Seventh Report of the Committee on Public Accounts.	Do.
9 Second Report of the Committee on Public Undertakings.	Do.
10 Third Report of the Committee on Public Undertakings.	Do.
11 Fourth Report of the Committee on Public Undertakings.	Do.
12 Fifth Report of the Committee on Public Undertakings.	Do.

XXI. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE

1. On the 28th January, 1981, the Hon. Leader of the House (Minister for Finance) moved that Chintha Sahul, son of Thiru Abdul Latheef of Madras who threw pamphlets from the Visitors Gallery be committed to simple imprisonment for three days as the committed grave offence and was guilty of gross contempt of the House.

The motion was put and carried and the offender was sent to the Central Jail, Madras.

2. On the 6th February, 1981, the Hon. Leader of the House (Minister for Finance) moved that Marimuthu son of Thiru M. Saravanan of Keezhkabisthalam, Papanasam Taluk, Thanjavur District now, residing at Madras who threw pamphlets from the Visitor's Gallery be committed to simple imprisonment for three days as he committed grave offence and was guilty of gross contempt of the House.

The motion was put and carried and the offender was sent to the Central Jail, Madras.

XXII. ANNUAL FINANCIAL STATEMENTS FOR 1980-81 AND SUPPLEMENTARY FINANCIAL STATEMENT FOR 1979-80 OF THE TAMIL NADU ELECTRICITY BOARD

The discussion on the Annual Financial Statements for 1980-81 and the Supplementary Financial Statement for 1979-80 of the Tamil Nadu Electricity Board was initiated by Thiru S. Ramachandran, Minister for Electricity on 31st January, 1981 and the discussion took place for two days on 31st January 1981 and 2nd February 1981.

XXIII. PRODUCTION OF A COPY OF DOCUMENT TO THE HIGH COURT IN CONNECTION WITH AN ELECTION PETITION

On the 23rd January, 1981, Hon. Speaker announced that on the request of High Court of Madras, a copy of the letter relating to the Party affiliation of Thiru K. Sattanatha karayalar, M.L.A., addressed to the Speaker has been forwarded to the High Court, Madras in connection with the Election Petition.

XXIV. ADJOURNMENT OF THE HOUSE

1. An entry in the Agenda for the 30th January, 1981 was made viz., "Observance of Two Minutes silence by the Members in the House between 11-00 and 11-02 a.m. to pay homage to those who laid their lives in the struggle for India's Freedom.

However, on suggestion made by Thiru L Elayaperumal, the House on 30th January, 1981 agreed to adjourn at 10-45 a.m. to 11-15 a.m. so as to enable the members to attend the Martyrs Day function arranged by the Government at the Parade Ground in Fort St. George.

The House adjourned at 10-48 a.m. to meet again at 11-15 a.m.

2. On the 11th February, 1981, Hon. Speaker made a reference to a train accident near Vaniambadi in the early hours on that day and the House adjourned for half an hour as a mark of respect to the deceased.

After the House reassembled at 9-30 a.m. Hon. Speaker adjourned the House on a motion moved by Hon. Minister for Electricity that several of the members desire to proceed to the spot of the accident the House may be adjourned for the day and may reassemble at 11-00 a.m. on 12th February 1981.

XXV. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 256 papers were placed on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	204
B. Reports, Notifications and Other Papers		52

			Total	256
